

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

R.A. No. 462/93
in
O.A. No. 2327/93

New Delhi this day of 6th January 1994

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

THE HON'BLE MR. B.K. SINGH, MEMBER (A)

Shri B.D. Sharma,
S/o Shri N.D. Sharma,
Quarter No. 353, Type II,
N.H 4, Faridabad. .. Applicant
(By Advocate Shri Surinder Singh)

Vs.

Union of India - through

1. The Defence Secretary,
Ministry of Defence, South Block,
New Delhi.

2. The Chief of Air Staff,
Air Headquarters,
Vayu Bhawan,
New Delhi-110 001.

3. The Officer Commanding,
No. 56, APO, Air Force Station,
Faridabad.

4. Shri Wilson John,
FMT(A) M.T.R. & S
No. 56 ASP, Air Force,
Faridabad ... Respondents

(By Advocate)

ORDER (By Circulation)

Hon'ble Mr. J.P. Sharma, Member (J)

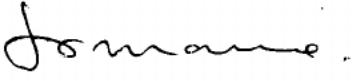
The applicant has sought review of the judgement of the above O.A. decided on 4.11.1993 dismissing the same that there is no *prima facie* case to admit the application.

2. Under the heading factual errors and grounds in the review application the applicant has taken Ground A to G. The applicant earlier filed O.A. No. 1757/88 decided by the Principal Bench by the Order dated 12.9.1991

and in that O.A. also same issue was involved and para 3 of the judgement has been quoted in the body of the judgement under review. When that O.A. was dismissed then the present application for reconsideration of the same issue is not maintainable and being barred by the Principle of res judicata. In the grounds from A to G the applicant has again averred certain facts on merits but these can not be again looked into on account of the findings given in the body of the judgement under review.

3. The applicant has therefore no case for review of the judgement. Review Application, therefore, dismissed as devoid of merit.


(B.K. Singh)
Member(A)


(J.P. Sharma)
Member(J)

Mittal